

**A. VENKATESWARA REDDY**  
REGISTRAR GENERAL



HYDERABAD  
Pin 500 066

(Off): 2344 6166  
(Fax):2344 6155

**ROC No.394/SO/2020**

**Dated: 11.08.2021**

To  
All the Unit Heads  
in the State of Telangana.

Sir/Madam,

Sub: High Court for the State of Telangana - Order dated 06.08.2021  
in Suo-motu Writ Petition Urgent No.3/2021 - Communicated for  
compliance - Reg.

Ref: 1) Order dated 06.08.2021 in Suo-motu WP Urgent No.3/2021  
passed by the Hon'ble Full Bench.

2) High Court's letter in Roc.No.394/SO/2020, dt.02.8.2021  
enclosing the order dated 30.07.2021.

3) High Court's letter in Roc.No.394/SO/2020, dt.16.7.2021  
enclosing the order dated 15.07.2021.

4) High Court's letter in Roc.No.394/SO/2020, dt.30.6.2021  
enclosing the order dated 28.06.2021.

5) High Court's letter in Roc.No.394/SO/2020, dt.01.5.2021  
enclosing the order dated 30.04.2021.

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Adverting to the above subject and references cited, it is informed that the Hon'ble Full Bench in its order dated 30.04.2021 in Suo-motu W.P.Urgent No. 3/2021 has issued certain directions relating to extension of interim orders and same was communicated to all the Unit Heads in the reference 5<sup>th</sup> cited for compliance of the said Orders. The Hon'ble Full Bench in its orders dated 28.06.2021, 15.07.2021 and 30.07.2021 has extended the order dated 30.4.2021 passed in Suo Motu W.P.Urgent No.3 of 2021 till 08.08.2021 and they were communicated to all the Unit Heads in the references 4<sup>th</sup>, 3<sup>rd</sup> and 2<sup>nd</sup> cited respectively. Now, it is to inform that the Hon'ble Full Bench in its order dated 06.08.2021 has extended the order dated 30.4.2021 passed in Suo Motu W.P.Urgent No.3 of 2021 upto **18.08.2021** and the operative portion of the said order is as under:

" .....

3. It is now deemed appropriate to close the present petition while extending the interim orders dated 30.04.2021, upto 18.08.2021 thereby giving ample time to all the parties to approach the concerned courts for seeking extension of interim orders, protections, safeguards etc., as were being extended, by virtue of the order dated 30.04.2021.

**P.T.O**

4. The present petition is closed.”

Therefore, while enclosing a copy of the order dated 06.8.2021 passed in Suo-motu WP Urgent No.3/2021, I request you to follow the directions of the Hon'ble Court. All the Unit Heads are further requested to communicate the same to the Presiding Officers and Bar Associations in their Unit for compliance of the orders of the High Court.

Yours sincerely,

  
REGISTRAR GENERAL

12/8/21

Copy to:

1. The Advocate General, High Court for the State of Telangana.
2. The Additional Solicitor General, High Court for the State of Telangana.
3. The Assistant Solicitor General, High Court for the State of Telangana.
4. The Secretary, Bar Council for the State of Telangana  
(With a request to circulate the order copy to all the Bar Associations in the State)
5. The Public Prosecutor, High Court for the State of Telangana.
6. The President, High Court Advocates Association, High Court for the State of Telangana, Hyderabad
7. The Administrator, Government Pleaders Office, High Court Buildings, Hyderabad. (With a request to circulate the order copy to all the Government Pleaders in the High Court)

**HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD**

FRIDAY, THE SIXTH DAY OF AUGUST  
TWO THOUSAND AND TWENTY ONE

**PRESENT**

**THE HONOURABLE THE CHIEF JUSTICE HIMA KOHLI**

**THE HONOURABLE SRI JUSTICE M.S.RAMACHANDRA RAO  
AND**

**THE HONOURABLE SRI JUSTICE A.RAJASHEKER REDDY**

**SUOMOTU WRIT PETITION URGENT NO: 3 OF 2021**

Between:

**IN RE:**

Letter dated 26/04/2021 received from Chairman, Bar Council of the State of Telangana - Requested for extension of Interim Orders passed by the Hon'ble High Court, District and Other Subordinate Courts in view of difficulties being faced by the Advocates.

...Petitioner

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the letter dated 26-04-2021 sent by the Chairman, Bar Council of the State of Telangana this Hon'ble Court may be pleased to issue an appropriate Writ, Order or Orders more particularly one in the nature of Writ of Mandamus and to issue necessary orders or directions to the concerned to extend the interim orders passed by the Hon'ble High Court, District and Other Subordinate Courts in the State of Telangana in view of difficulties being faced by the Advocates.

This petition coming on for hearing, upon perusing the letter dated 26/04/2021 filed by the Chairman, Bar Council of State of Telangana, the Court made the following:

**ORDER**

Item No.1

**THE HON'BLE THE CHIEF JUSTICE HIMA KOHLI**  
**THE HON'BLE SRI JUSTICE M.S. RAMACHANDRA RAO**  
**AND**  
**THE HON'BLE SRI JUSTICE A. RAJASHEKER REDDY**

**SUO MOTU WPUR.No.3 of 2021**

**ORDER:** (Per the Hon'ble the Chief Justice Hima Kohli)

1. The present petition is a taken up petition wherein, this court had taken *suo motu* cognisance of the second wave of the COVID-19 infection and had issued some directions relating to continuation of interim orders, filing of pleadings and extension of other protections, in the light of the fact that the courts had to revert back to working virtually and there were several incidences of infection amongst advocates, judicial officers and the staff members.

2. The situation has presently eased out and on a purely experimental basis, the High Court has resolved to adopt to graded opening of court effective from 09.08.2021. The subordinate courts have also partially opened physically by adopting SOP-I/SOP-II, depending on the District wise requirements.

3. It is now deemed appropriate to close the present petition while extending the interim orders dated 30.04.2021, upto 18.08.2021 thereby giving ample time to all the parties to approach the concerned

courts for seeking extension of interim orders, protections, safeguards etc., as were being extended, by virtue of the order dated 30.04.2021.

4. The present petition is closed.

Sd/- I. NAGALAKSHMI  
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. The Chairman, Bar Council of the State of Telangana, Hyderabad.
2. The Section Officer, Special Officer Section, High Court for the State of Telangana at Hyderabad.
3. The Registrar (Judicial -1), High Court for the State of Telangana at Hyderabad.
4. The Registrar General, High Court for the State of Telangana at Hyderabad.
5. Two CD Copies.

PM

*[Handwritten signature]*

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HIGH COURT

HC,J  
&  
MSR,J  
&  
ARR,J

DATED:06/08/2021

ORDER

SUOMOTUWPUR.No.3 of 2021

CLOSING THE SUOMOTU.WPUR NO. 3 OF 2021

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⑥  
10/8/21  
HVT